

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/TA/RA/CCP No. 155/90 19

Arvind Kumar & another P.T.S. Murthy & M.L. Chawla
APPLICANT(S) COUNSEL

VERSUS

UOI & Ors.
RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
		<p>31.1.1990.</p> <p>Applicants through S/Shri P.T.S. Murthy, counsel and M.L. Chawla, counsel.</p> <p>Heard.</p> <p>On a perusal of the order dated 23.1.1990, passed by the Additional District Judge, Delhi, on P.P.A. No. 279 of 1989, it transpires that it was on an undertaking furnished on behalf of the applicants to vacate the premises by 31.1.1990, that the extension mentioned therein was granted. In the circumstances, the prayer in the O.A. is not tenable. Accordingly, the application is dismissed, at the stage of admission itself.</p> <p><i>I.K. Rasgotra</i> 31/1/90 (I.K. Rasgotra) Member (A)</p> <p><i>T.S. Oberoi</i> 31.1.90 (T.S. Oberoi) Member (J)</p>